

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4152**  
(TO BE ANSWERED ON 21.03.2018)

**OPENING OF OFFICE ON HOLIDAYS**

†4152. **SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether complaints have been received regarding opening of any Government offices on the public holidays announced by the Government;
- (b) if so, the details thereof and the provision of taking action on such incidents; and
- (c) the procedure in which a person can register complaints in case any Government/private office remains open on public holidays?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): No, Madam. As per Fundamental Rules (F.R.) No.11, the whole time of a Government servant is at the disposal of the Government which pays him, he may be employed in any manner required by proper authority without claim for additional remuneration.

Sometimes with a view to meeting the exigencies of work such as when a Government business has to be transacted immediately or a deadline is to be met, the Head of Office can, in the interests of public service, take a decision to keep the offices open fully or partially even on public holidays. The staff who are deployed on official duty on public holidays are, however, compensated by granting them compensatory leave.

Need for laying down procedure for registering complaints in case of any Government/private office remaining open on public holidays has not been felt.

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